

CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

Original Application No. 1046/95

Transfer Application No.

Date of Decision 21.12.95

Smt. Shakuntala Rohidas Lawangare

Shri Avinesh Rohidas Lawangare

Shri S.P. Inamdar

Versus

Versus

Respondent/s

Advocate for the Petitioners

Advocate for the Petitioners

Advocate for the Respondents

CORAM :

Hon'ble Shri. B.S. Hegde, Member (J)

Hon'ble Shri.

- (1) To be referred to the Reporter or not ?N
- (2) Whether it needs to be circulated to be other Benches of the Tribunal?

(B.S. Hegde) Member(J)

CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

Original Application No. 1046/95

Smt. Shakuntala Rohidas Lawangare

Shri Avinash Rohidas Lawangare

... Applicants.

V/s.

Union of India through The Director General Employment & Training, Shram Shakti Bhavan Rafi Marg, New Delhi.

The Difector (Training)
Office Director General
E & Training,
Shram Shakti Bhavan,
Rafi Marg,
New Delhi.

The Director Advance Training Institute V.N. Purav Marg, Bombay.

... Respondents.

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Appearance:

Shri S.P. Inamdar, counsel for the applicant.

Shri R.K. Shetty, counsel for the respondents.

JUDGEMENT

Dated: 21.12.95

₱ Per Shri B.S. Hegde, Member (J) §

Heard counsel for the parties.

The only prayer made in this O.A. is that the brother of the deceased employee, applicant No.2 be given compassionate appointment in the respondents department. The respondents vide letter dated 23.5.95 stated that according to the clarification furnished by D.O.P.T.

nonLis eligible for consideration for compassionate appointment, if the deceased Govt. servant was un-married.

During the course of hearing the applicant has drawn our attention to DOPT letter dated 22.6.95 regarding Compassionate appointment in the case of Govt. servants who are unmarried at the time of their death and retirement on medical grounds.

In the circumstanction the O.A. is disposed of with a direction to the respondents that the request of the applicant may be considered in terms of DOPT circular dated 22.6.95. A decision in this regard may be communicated within a period of three months. O.A. is disposed of accordingly.

(B.S. Hegde)
Member (J)

NS